

CC. No. 317/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) Ct. Anoop Singh
(ii) Ct. Kamal Singh Meena
(ii) ASI Raj Singh Tokas

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

Consent of Ld. Addl. PP for the State received in respect of proceedings through Video Conferencing, on the official email ID of this court.

However, no response has been received from accused persons as well as their counsels in respect of notices issued to them on last date of hearing.


Fresh notices be issued (through email or WhatsApp only) to accused, and his counsel with following directions :

(i) To give their consent that they are agreeable for taking the matter through video conferencing ; and

(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on 06.07.2020.

A copy of this order be sent alongwith the notices to the accused persons and their counsels as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
23.06.2020

CC. No. 316/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) Ct. Pawan Kumar
(ii) ASI Surender Singh (retired)

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

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(Kiran Bansal)

Special Judge, PC Act (ACB-01)

RADC, New Delhi.

23.06.2020

CC. No. 303/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) Ct. Yogesh Kumar
(ii) Ct. Babu N.

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

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(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
23.06.2020

CC. No. 301/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) Rajesh Kumar
(ii) ASI Ranbir Singh

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

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(Kiran Bansal)

Special Judge, PC Act (ACB-01)

RADC, New Delhi.

23.06.2020

CC. No. 299/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs Ct. Rahul Tomar

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present: None.

Consent of Ld. Addl. PP for the State received in respect of proceedings through Video Conferencing, on the official email ID of this court.

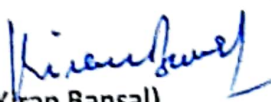
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(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
23.06.2020

CC. No. 293/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs Ct. Bijender Singh

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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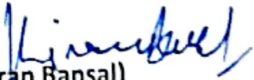
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(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
23.06.2020

CC. No. 292/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs Raj Kumar

23.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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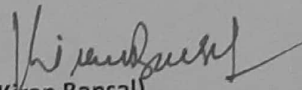
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